

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.29/2006

Thursday this the ^{19th} day of January 2006.

CORAM:

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

R.Kuppan,
S/oT.Ramar, Ex-Casual Labourer,
Southern Railway, Palghat Division,
residing at Chintalpadi(Post),
Pappireddipatty Taluk,
Dharmapuri District, tamil Nadu. Applicant

(By Advocate ShriTC Govindaswamy)

vs.

1. Union of India, represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., CHENNAI-3.
2. The Senior Divisional Personnel Officer, Southern Railway, Palghat Division, Palghat.
3. The Divisional Railway Manager, Southern Railway, Palghat Division, Palghat.
4. The Executive Engineer/Construction, Southern Railway, Poddanur, Coimbatore Dt.

(By Advocate Smt. Sumathi Dandapani)

The Application having been heard on 19.1.2006
the Tribunal on the same day delivered the following

ORDER (Oral)

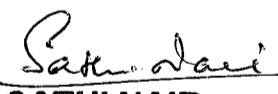
HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

The applicant herein is a retrenched Casual Labourer and is borne on the Live Register of Casual Labourers of Palghat Division at Sl.No.1375. It is submitted that a notification dated 12.3.2003 was issued by Annexure A-1 for filling up the vacancies of Trackman in the Group 'D' category, for which he was also called upon to report to the office with

particulars of identity card, date of birth certificate etc. Counsel for applicant submits that, the applicant was not able to produce the service card as it was destroyed by fire. It is also the case of the applicant that, several juniors of his thereafter were considered and appointed. Hence, he submitted two representations(A5) and (A6), requesting for issuance of a duplicate service card, pointing out the fact that, many of his juniors were re-engaged. Since the representations have not so far been responded to, I am of the view that, the ends of justice will be met if a direction is given to the respondents to verify the facts submitted by the applicant in the representations and to give a reply to the applicant by a speaking order within a period of two months from the date of receipt of a copy of this order. In case, the representations at A5 and A6 have not been received in the office, the applicant is at liberty to make a fresh representation and the respondents shall dispose of the same in accordance with the above directions.

2. O.A.is disposed of as above. No costs.

Dated the 19th January 2006.


SATHI NAIR
VICE CHAIRMAN